

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 869 of 2019

IN THE MATTER OF:

Anjan Ghosh

...Appellant

Versus

Asset Reconstruction Company (India) Ltd. Anr. ...Respondents

**For Appellant: Mr. Joy Saha, Sr. Advocate with Ms. Jayanti Chowdhury,
Mr. Partha Sil and Mr. Tavish B. Prasad, Advocates**

For Respondent: Mr. Shatrajit Banergi, Advocate for R-1

Mr. Wipun Gautam, Advocate for RP/R-2

O R D E R

16.03.2020 Learned Counsel for Resolution Professional wants to file a Reply. The same may be filed within 10 days. Learned Counsel for Appellant wants to file Rejoinder. The same may be filed within a week thereafter.

List the Appeal 'For Admission (After Notice) on **20th April, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

Basant B./md